81
ITEM NO.46 COURT NO.9 SECTION X

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Writ Petition (Civil) No.1023/2016

RISHABH DUGGAL AND ANR. Petitioner(s)

VERSUS

THE BAR COUNCIL OF INDIA AND ANR. Respondent(s)

(With appln. (s) for ex-parte stay and impleadment and permission to file additional documents and office report)

Date : 03/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.
Mr. Gopal Sankarnarayanan, Adv.
Mr. Zoheb Hossain,Adv.
Ms. Adeeba Mujahid, Adv.
Mr. Zeeshan, Adv.

For Respondent(s) Mr. Ravindra Keshavrao Adsure,Adv.
Mr. Anand Landge, Adv.

Mr. V.V.V. Pattabhiram, Adv.
Mr. Santosh Kumar, Adv.
Mr. Mukesh Kumar Maroria,Adv.

Mr. Ardhendumauli Kumar Prasad,Adv.
Ms. Taruna Ardhendumauli Prasad, Adv.
Mr. Nirmal Kumar Ambastha, Adv.
Mr. Namit Saxena, Adv.
Mr. Jaydip Pati, Adv.
Mr. Ishan Singh Baghel, Adv.
Mrs. Veena Rajes, Adv.
Mr. Nikhil Nayyar, Adv.
Mr. Arjun Krishnan, Adv.
Mr. Sai, Adv.
Mr. Anurag Dubey, Adv.
Ms. Meenakshi Parihar, Adv.

2

UPON hearing the counsel the Court made the following

O R D E R

Having heard learned counsel appearing for the parties, we direct that there shall be stay of the Notification No.BCI:D:1519 (LE:Cir.-6) dated 17.9.2016, issued by the Bar Council of India and all consequential actions taken in pursuance thereof, pending decision of this writ petition.

List the matter in the third week of July, 2017, for final hearing.

In the meantime, all pleadings shall be complete and exchanged between the parties.

(Sanjay Kumar-II) (Indu Pokhriyal)
Court Master Court Master